

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 548/2024**

IN THE MATTER OF:

News item titled "IIT Madras study reveals presence of, forever chemicals, in Chennai lakes drinking water" appearing in The Hindu dated 07.04.2024

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Adv. Vikrant Pachnanda/ Mukul Katyal
Advocate on behalf of CPCB

Place: Delhi
Date: 01.09.2025

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**REPLY ON BEHALF OF CENTRAL POLLUTION CONTROL BOARD
I.E. RESPONDENT NO.1**

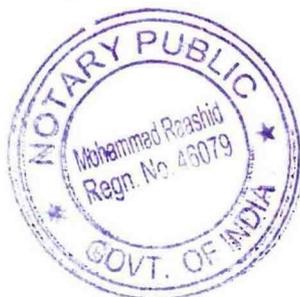
1. That, CPCB is a statutory Board constituted under Section 3 of The Water (Prevention and control) Act, 1974. It performs the functions under The Water (Prevention and control) Act, 1974, The Air (Prevention and control) Act, 1981 and The Environment (Protection) Act, 1986.
2. That the Hon'ble National Green Tribunal (NGT) in its order dated 19.12.2024 states as follows:

"Para 11. BIS, i.e., Bureau of Indian Standards, it is said, has not provided any standards for PFAS and drinking water, but in our view that will not absolve CPCB from prescribing standards for compliance of provisions of Water Act, 1974."

"Para 13. Shri Raj Kumar, learned Counsel appearing for CPCB stated that he may be allowed to file a supplementary report reply giving steps taken by CPCB for standardization in respect of the above Forever Chemicals. The said report may be filed within four months".



3. That, it is humbly submitted that the issue of 'PFAS' was deliberated by the MoEF&CC with CPCB, Bureau of Indian Standards (BIS), CSIR-NEERI, CSIR-IITR, Lucknow, and the Indian Institute of Technology, Madras (IIT Madras). The representative of Bureau of Indian Standards (BIS) informed that in the upcoming meeting of Drinking water and Carbonated Beverages Sectional Committee, FAD 14, the issue shall be put up for the deliberation of the committee members for consideration while reviewing IS 10500:2012 – 'Drinking Water: Specifications (Second Revision)'.
4. That, it is humbly submitted that BIS has further informed that the 35th Meeting of Drinking Water and Carbonated Beverages Sectional Committee - FAD 14, has been held on 20.06.2025, and the committee has decided to undertake a revision of IS 10500:2012 'Drinking Water – Specification'. A key focus of this revision is to address emerging contaminants, including PFAS (commonly referred to as 'forever chemicals') etc., and that to provide recommendations on appropriate standards and limits for such substances in drinking water to the Sectional Committee - FAD 14, a dedicated Working Group on Emerging Contaminants / Forever Chemicals is constituted. It is humbly submitted that CPCB is a member of the said Sectional Committee - FAD 14.
5. That, the answering respondent no. 1 craves leave of the Hon'ble Tribunal to file additional reply, if required, in future.



6. That, in the light of the above submissions, it is respectfully submitted that this Answering Respondent, i.e., CPCB, shall abide by any order(s) or direction(s) passed by this Hon'ble Court in the instant OA.



(Nazimuddin)
Scientist 'F'
Central Pollution Control Board
01.09.2025

नाज़िमउद्दीन / Nazimuddin
वैज्ञानिक 'एफ' / Scientist 'F'
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(Mo Environment, Forest And Climate Change, Govt. of India)
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032



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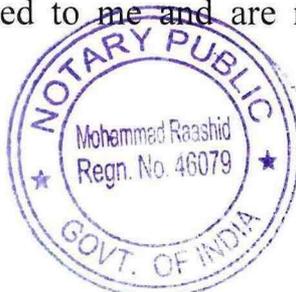
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AFFIDAVIT

I, **Nazimuddin** working as Scientist 'F' in Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi, the Respondent No. 1 in the above matter, do hereby solemnly affirm, declare on oath and state as under: -

1. That I, the deponent herein is well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That the accompanying reply may be read part and parcel of the present affidavit as I am competent to swear this affidavit.
3. That the accompanying reply has been drafted and filed under my instructions and authority the contents thereof are true and correct on the basis of the record maintained during ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.




DEPONENT

VERIFICATION

Verified at Delhi on this day of 01 SEP 2025 that the contents of the above reply are correct and true on the basis of the records of the case as mentioned in the day-to-day affairs of the CPCB. Nothing has been concealed therefrom or mis-stated.



DEPONENT

नाज़िमउद्दीन / Nazimuddin
वैज्ञानिक 'एफ' / Scientist 'F'
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(Mo Environment, Forest And Climate Change, Govt. of India)
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032



ATTESTED


NOTARY PUBLIC
DELHI (India)

01 SEP 2025